

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.130  
**C.P.(IB)/179(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Harjibhai Popatbhai Ghanva

.....Respondent

**Order delivered on: 19/12/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Ms. M.A. Gogia, Ld. Adv.

For the Respondent :

**ORDER**

This is an application filed under Section 95 of the IB Code, 2016 by the Applicant/Financial Creditor against the Respondent/Personal Guarantor of Corporate Debtor, namely, M/s Yogiraj Spinning Private Limited against whom CP (IB) 139 of 2021 was already admitted by this Tribunal vide order dated 13.12.2022 filed under Section 7 of the IB Code, 2016 at the instance of the present applicant.

The Applicant Bank has proposed the name of the IRP, Shri. Vinod Tarachand Agarwal having Registration No. IBBI/PA-001/IP-P00641/2017-18/11090. AFA is valid till 29.10.2024, filed today by the counsel for the applicant.

Shri. Vinod Tarachand Agarwal is appointed as IRP and with direction to file report under Section 99 of the IB Code, 2016 within ten days. Let copy of this petition as well as this order be served upon the IRP by the Applicant.

Let report be filed through separate IA in this matter by the IRP after serving the same on the Respondent.

Accordingly, **C.P.(IB)/179(AHM)2022** is ordered.

-Sd-

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**